

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 99 of 2020

In the matter of:

Urmila Ray & Anr.

...Appellants

Vs.

Seth Chemical Works Pvt. Ltd. & Ors.

...Respondents

Present

**For Appellants: Mr. Anirban Ray, Mr. Shwetank Nigam & Mr. Satadeep
Bhattacharyya, Advocates.**

**For Respondents: Mr. Ratnanko Banerji, Sr. Advocate
Mr. Rahul Malhotra, Advocates for R-1, R-2 & R-3.
Mr. Shaunak Mitra & Mr. Amrita Pandey, Advocates
for R-4 & R-5.**

ORDER
(Virtual Mode)

07.08.2020: Heard Learned Counsel for the Appellant he submits that the additional director has been appointed overlooking the Article of Association and without proper notice.

The Respondents served with the Notices. Learned Counsel for Respondents seeks time to file Reply Affidavit, allowed to file within two weeks. Rejoinder, if any, may be filed one week thereafter.

Cont./-...

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The parties are directed to maintain Status-quo in regard to Constitution of Board of Directors till next date of hearing.

List the matter 'For Admission (After Notice)' on **2nd September, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

Sim/md